

RULES

RULES OF PROCEDURE AND CONDUCT OF BUSINESS OF THE

U.P. LEGISLATIVE ASSEMBLY, 1958
(As corrected up to January, 2015)



SANSADIYA KARYA ANUBHAG - 1

UTTAR PRADESH SHASAN

RULES
OF
PROCEDURE AND CONDUCT OF
BUSINESS
OF THE
U.P. LEGISLATIVE ASSEMBLY, 1958
(As corrected upto January, 2015)

Sansadiya Karya Anubhag-1
Uttar Pradesh Shasan
2015

TABLE OF CONTENTS

<i>Rule</i>	<i>Pages</i>
CHAPTER I—SHORT TITLE AND DEFINITIONS	
1 Short Title	1
2 Commencement	1
3 Definitions	2-4
CHAPTER II—SUMMONS TO MEMBERS AND SEATING ARRANGEMENT	
4 Summoning of the Assembly	5
5 Oath or Affirmation	5
6 Seating of Members	5
7 Contravention of the provisions of Article 193	5
CHAPTER III—ELECTION OF SPEAKER, DEPUTY SPEAKER AND NOMINATION OF PANEL OF PRESIDING MEMBERS	
8 Election of Speaker	6-7
9 Election of Deputy Speaker	7
10 Panel of Presiding Members	8
11 Election of Chairman in the absence of Speaker, Deputy Speaker and Panel of Presiding Members	8
12 Powers of Deputy Speaker and Presiding Member	9
13 Delegation of Powers by Speaker	9
CHAPTER IV—SITTINGS OF ASSEMBLY	
14 Meetings of the Assembly	10
14-A Sittings of the Assembly	10
15 Hours of Sitting	10
16 Quorum	10
17 Adjournment of sittings	10
18 The effect of Prorogation	11
CHAPTER V—GOVERNOR’S ADDRESS AND MESSAGE TO ASSEMBLY	
19 Address by the Governor to the two Houses of Legislature and its discussion in the assembly	12-13
20 Governor’s Address under Article 175(1)	13
21 Message of governor under Article 175(2)	13

<i>Rule</i>	<i>Pages</i>
CHAPTER VI—ARRANGEMENT OF BUSINESS	
22 Information about the business to be taken-up in the House	14
22-A List of business	14
23 Allotment of time for Private Member's business	14
24 Arrangement of Government business	14
25 Private Member's business outstanding at the end of the day	15
CHAPTER VII—QUESTIONS	
26 Subject-Matter of Questions	15
27 Classification of Questions	15
28 Form and Contents of Questions	15-17
29 Short Notice Questions	17
30 Notice of starred and unstarred Questions	18-19
31 Times for Questions	19
32 Copies of written answers to be made available to the member concerned and disposal of Questions-Answers in the House	19
33 Limitation of number of Questions	19
34 Allotment of Days for Oral Answer to Questions	20
35 Postponement of Questions due to absence of Minister	20
36 Mode of asking Questions	20
37 Mode of giving Notice of Questions	20
38 Manner of answering of Questions	21
39 Questions of Absent Members	21
40 Withdrawal or Postponement of Questions	21
41 Written Answers to Questions not replied Orally	21
42 Supplementary Questions	22
43 Questions to the Speaker	22
44 Questions to the Private Members	22
45 Speaker to decide Admissibility of Questions	22
46 Power of the Speaker to change class of a Question	22
47 List of Questions for the day	23
48 Questions and Answers to be entered in Proceedings of the Assembly	23

<i>Rule</i>	<i>Pages</i>
49 Discussion on matters arising out of Questions and Answers	23-24
50 Prohibition of Publicity of Questions and Answers in Advance	24
CHAPTER VIII—CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE	
51 Calling Attention to Matters of Urgent Public Importance	25
CHAPTER IX—DISCUSSION ON MATTERS OF URGENT PUBLIC IMPORTANCE	
52 Notice for raising Discussion	26
53 Speaker to decide Admissibility	26
54 No Formal Motion	26
55 Time limit for Speeches	26
CHAPTER X—MOTION FOR ADJOURNMENT ON A MATTER OF URGENT PUBLIC IMPORTANCE	
56 Method of giving Notice	27
57 Speaker's consent necessary to make Motion	27
58 Restrictions on Right to make Motion	27
59 Motion for discussion on matters before Tribunals, Commissions, etc.	28
60 Mode of asking for leave to Move Adjournment Motion	28
61 Time for taking up Motion	28
62 Limitation of Time of Discussion	28
CHAPTER XI—QUESTIONS INVOLVING BREACH OF PRIVILEGES AND CONTEMPTS	
63 Raising question of breach of privileges or contempt	29
64 Complaint by Member	29
65 Conditions of Admissibility	29
66 Presentation of Complaint	30
67 Consideration of question of breach of privilege or contempt by the House	30
68 Disposal of a Complaint before the House	30-31
69 Motion after presentation of the Report	31
70 Substantive Motion	31
71 Opportunity to Person Charged	31
72 Summoning the Party Charged	32

<i>Rule</i>	<i>Pages</i>
73 Punishment	32
74 Groundless Complaint	32
75 Execution of Order of the House	33
76 Bravity of Debate	33
77 Regulation of Procedure	33
78 Power of Speaker to refer Question of Privilege or contempt to Committee	33 33
79 Procedure on Question of Breach of Privilege or contempt of a House—by a Member, Officer or Servant of another House	33-34
Intimation to Speaker of Arrest, Detention etc. and Release of a Member	
80 Intimation to Speaker by Magistrate of Arrest, detention etc., of a member	34
81 Intimation to Speaker on release of a member	34
82 Treatment of communications received from Magistrate	34
Procedure Regarding service of legal process and arrest within the precincts of the House	
83 Arrest within the precincts of the House	35
84 Service of legal process	35
CHAPTER XII—RESOLUTION	
85 Notice of Resolutions by Private Members	36
86 Notice of Resolution by Government	36
87 Subject matter of Resolution	36
88 Form of Resolution	36
89 Condition of Admissibility of Resolutions	36
90 Raising Discussion of Matters before Tribunals or other Statutory Authorities	37
91 Admissibility of Resolutions	37
92 Sending of a copy of a private members' resolution to Government	37
93 Moving and withdrawal of Resolutions	37-38
94 Amendments	38

<i>Rule</i>	<i>Pages</i>
95 Notice of Amendments	38
96 Duration of Speeches	38
97 Withdrawal of Resolution	38
98 Resolution not Discussed	38
99 Splitting of Resolution	38
100 Repetition of Resolutio	39
101 Copy of Resolution passed to be sent to Minister	39
102 Precedence of Private Member's Resolutions	39

CHAPTER XIII—MOTIONS

103 Discussion on a matter of Public Interest by Motion	40
104 Notice of a Motion	40
105 Conditions of Admissibility of a Motion	40
106 Speaker to decide Admissibility of a Motion	40
107 Motion for raising discussion on matters before Tribunals Commissions, etc.	40-41
108 Allotment of time and discussion of motions	41
109 Time limit for speeches	41
110 Motions without Notice	41
111 Repetition of Motion	41-42
112 Motion for postponement of business	42
113 Closure	42

CHAPTER XIV—LEGISLATION

(A) Introduction and Publication of Bills

114 Speaker's power of Publication of Bills before introduction	43
115 Notice of Motion for Leave to Introduce a Bill by a Private Member	43
116 Introduction of Bill dependent on another Bill pending before the House	43-44
117 Notice of an Identical Bill	44
118 Financial Memorandum to Bills and Money Clauses in Bills	44
119 Explanatory Memorandum to Bills delegating legislative power	44
120 Statement in connection with Ordinances	44-45
121 Precedence of Private Member's Bills	45

